

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

IA(I.B.C)/4351(MB)2023
IN C.P. (IB)/628(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES: Indus Container Lines Pvt Ltd
Vs.
Virat Global Logistics Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA(I.B.C)/4351(MB)2023

1. Mr. Maulik Chokshi, Ld. Counsel for the Applicant/IRP present. None present for the Respondent.
2. The present application is filed by the Applicant/IRP for direct dissolution of the Corporate Debtor. Ld. Counsel for the Applicant sought time to file further details regarding the Corporate Debtor assets, liabilities and closure certificate of the bank account. One-week time is granted.
3. List this matter for further consideration on 10.05.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)